

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 126/94 in : Date of order 22.2.95
OA 184/94

Sarafat Ali : Petitioner.

v/s

Shri M. Ravindra & Others : Respondents.

Mr. S. Kumar : Counsel for the petitioner.

Mr. Manish Bhandari : Counsel for the respondents.

CC RAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Petitioner Sarafat Ali has filed this Contempt Petition against the respondents on the ground that he has not been paid the subsistence allowance w.e.f. 1.10.85 within the stipulated period fixed by the Division Bench of this Tribunal vide its order in OA no. 184/94 ~~dated~~ dated on 23.6.94 and as such the respondents have wilfully disobeyed the direction of the Tribunal. It is stated in the reply of the respondents that the order of the Tribunal has been complied with by making payment of ~~the~~ subsistence allowance to the petitioner w.e.f. 1.10.85 and the petitioner has already received a sum of Rs. 1,12,433/- through cheque no. 03308 dated 25.11.94. The contempt proceedings are, therefore, dropped, and notices issued stand discharged.

(O.P. SHARMA,
MEMBER(A))

Gopal Krishna
(GOPAL KRISHNA)
MEMBER(J)